

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

[For firms, AOPs and BOIs]

(Please see Rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year

2007 - 08

Part A-GEN

GENERAL

PERSONAL INFORMATION	Name						PAN							
	Is there any change in the name? If yes, please furnish the old name													
	Flat/Door/Block No				Name Of Premises/Building/Village				Date of formation (DD/MM/YYYY)					
	Road/Street/Post Office				Area/Locality				Status (firm-1, local authority-2, cooperative bank-3, other cooperative society-4, any other AOP/BOP artificial juridical person-5)					
	Town/City/District				State				Pin code					
FILING STATUS	Email Address						(STD code)-Phone Number							
	Designation of Assessing Officer						Area Code		AO Type		Range Code		AO No	
	Whether original or Revised return? (Tick) <input checked="" type="checkbox"/> Original <input type="checkbox"/> Revised <input type="checkbox"/>						Return filed under section (Enter Code) [Please see instruction number 9(i)]							
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)						Income-tax							
	Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident <input type="checkbox"/>						Fringe Benefits							
	In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/>													
	Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/>													
	If yes, please furnish following information -													
	(a) Name of the representative													
	(b) Address of the representative													
(c) Permanent Account Number (PAN) of the representative														
AUDIT INFORMATION	Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/>													
	Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-													
	(a) Name of the auditor signing the tax audit report													
	(b) Membership no. of the auditor													
	(c) Name of the auditor (proprietorship/ firm)													
	(d) Permanent Account Number (PAN) of the proprietorship/ firm													
(e) Date of audit report.														

For Office Use Only

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Receipt No

Date

Seal and Signature of receiving official

PARTNERS/ MEMBERS INFORMATION	A. Whether there was any change during the previous year in the partners/members of the firm/AOP/BOI (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	B. Particulars of persons who were partners/ members in the firm/AOP/BOI on 31st day of March, 2007			
	S.No.	Name and Address	Percentage of share (if determinate)	PAN

NATURE OF BUSINESS	Nature of business or profession, if more than one business or profession indicate the three main activities/ products		
	S.No.	Code <i>[Please see instruction No.9(ii)]</i>	Description
	(i)		
	(ii)		
	(iii)		

Part A-BS **BALANCE SHEET AS ON 31ST DAY OF MARCH, 2007** (fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)

SOURCES OF FUNDS	1	Partners' / members' fund		
		a	Partners' / members' capital	a
		b	Reserves and Surplus	
		i	Revaluation Reserve	bi
		ii	Capital Reserve	bii
		iii	Statutory Reserve	biii
		iv	Any other Reserve	biv
		v	Total (bi + bii + biii + biv)	bv
		c	Total partners' / members' fund (a + bv)	1c
	2	Loan funds		
		a	Secured loans	
		i	Foreign Currency Loans	ai
		ii	Rupee Loans	
		A	From Banks	iiA
	B	From others	iiB	
	C	Total (iiiA + iiiB)	iiC	
	iii	Total (ai + iiC)	aiii	
	b	Unsecured loans		
	i	From Banks	bi	
	ii	From others	bii	
	iii	Total (bi + bii)	biii	
	c	Total Loan Funds (aiii + biii)	2c	
	3	Deferred tax liability	3	
	4	Sources of funds (1c + 2c + 3)	4	

APPLICATION OF FUNDS	1	Fixed assets				
	a	Gross: Block		1a		
	b	Depreciation		1b		
	c	Net Block (a – b)		1c		
	d	Capital work-in-progress		1d		
	e	Total (1c + 1d)			1e	
	2	Investments				
	a	Long-term investments				
	i	Government and other Securities - Quoted		ai		
	ii	Government and other Securities – Unquoted		a ii		
	iii	Total (ai + aii)			aiii	
	b	Trade investments				
	i	Equity Shares		bi		
	ii	Preference Shares		bii		
	iii	Debenture		biii		
	iv	Total (bi + bii + biii)			biv	
	c	Total investments (aiii + biv)			2c	
	3	Current assets, loans and advances				
	a	Current assets				
	i	Inventories				
	A	Stores/consumables including packing material		iA		
	B	Raw materials		iB		
	C	Stock-in-process		iC		
	D	Finished Goods/Traded Goods		iD		
	E	Total (iA + iB + iC + iD)			iE	
ii	Sundry Debtors			a ii		
iii	Cash and Bank Balances					
A	Cash-in-hand		iiiA			
B	Balance with banks		iiiB			
C	Total (iiiA + iiiB)			iiiC		
iv	Other Current Assets			aiv		
v	Total current assets (iE + aii + iiiC + aiv)			av		
b	Loans and advances					
i	Advances recoverable in cash or in kind or for value to be received		bi			
ii	Deposits		bii			
iii	Balance with Revenue Authorities		biii			
iv	Total (bi + bii + biii)			biv		
c	Total (av + biv)			3c		
d	Current liabilities and provisions					
i	Current liabilities					
A	Sundry Creditors		iA			
B	Liability for Leased Assets		iB			
C	Interest Accrued on above		iC			
D	Interest accrued but not due on loans		iD			
E	Total (iA + iB + iC + iD)			iE		
ii	Provisions					
A	Provision for Income Tax		iiA			
B	Provision for Fringe Benefit Tax		iiB			
C	Provision for Wealth Tax		iiC			
D	Provision for Leave encashment/Superannuation/Gratuity		iiD			
E	Other Provisions		iiE			
H	Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)			iiH		
iii	Total (iE + iiH)			diii		

	e	Net current assets (3c – diii)		3e	
	4	a	Miscellaneous expenditure not written off or adjusted	4a	
		b	Deferred tax asset	4b	
		c	Profit and loss account	4c	
		d	Total (4a + 4b + 4d)	4d	
5	Total, application of funds (1e + 2c + 3e +4d)			5	
NO ACCOUNT CASE	6	In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 st day of March, 2007, in respect of business or profession			
		a	Amount of total sundry debtors	6a	
		b	Amount of total sundry creditors	6b	
		c	Amount of total stock-in-trade	6c	
		d	Amount of the cash balance	6d	

Part A-P&L
Profit and Loss Account for the previous year 2006-07 (fill items 1 to 51 in a case where regular books of accounts are maintained, otherwise fill item 52)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Sales/ Gross receipts of business or profession <i>(Net of returns and refunds and duty or tax, if any)</i>		1		
	2	Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied				
		a	Union Excise duties	2a		
		b	Service tax	2b		
		c	VAT/ Sales tax	2c		
		d	Any other duty, tax and cess	2d		
		e	Total of duties, taxes and cess, received or receivable(1a+1b+1c+1d)			2e
	3	Other income				
		a	Rent	3a		
		b	Commission	3b		
		c	Dividend	3c		
		d	Interest	3d		
		e	Profit on sale of fixed assets	3e		
		f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f		
	g	Profit on sale of other investment	3g			
	h	Profit on account of currency fluctuation	3h			
	i	Agriculture income	3i			
	j	Any other income	3j			
	k	Total of other income [(i)to(x)]		3k		
4	Closing Stock			4		
5	Totals of credits to profit and loss account (1+2e+3k+4)			5		
DEBITS TO PROFIT AND LOSS ACCOUNT	6	Opening Stock			6	
	7	Purchases (net of refunds and duty or tax, if any)			7	
	8	Duties and taxes, paid or payable, in respect of goods and services purchased				
		a	Custom duty	8a		
		b	Counter vailing duty	8b		
		c	Special additional duty	8c		
		d	Union excise duty	8d		
		e	Service tax	8e		
		f	VAT/ Sales tax	8f		
		g	Any other tax, paid or payable	8g		
		h	Total (8a+8b+8c+8d+8e+8f)		8h	
	9	Freight			9	
	10	Consumption of stores and spare parts			10	
	11	Power and fuel			11	
12	Rents			12		
13	Repairs to building			13		
14	Repairs to machinery			14		

15	Compensation to employees			
	a	Salaries and wages	15a	
	b	Bonus	15b	
	c	Reimbursement of medical expenses	15c	
	d	Leave encashment	15d	
	e	Leave travel benefits	15e	
	f	Contribution to approved superannuation fund	15f	
	g	Contribution to recognised provident fund	15g	
	h	Contribution to recognised gratuity fund	15h	
	i	Contribution to any other fund	15i	
	j	Any other benefit to employees in respect of which an expenditure has been incurred	15j	
	k	Fringe benefit tax paid or payable	15k	
	l	Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j+15k)		15l
16	Insurance			
	a	Medical Insurance	16a	
	b	Life Insurance	16b	
	c	Keyman's Insurance	16c	
	d	Other Insurance	16d	
	e	Total expenditure on insurance (16a+16b+16c+16d)		16e
17	Workmen and staff welfare expenses			17
18	Entertainment			18
19	Hospitality			19
20	Conference			20
21	Sales promotion including publicity (other than advertisement)			21
22	Advertisement			22
23	Commission			23
24	Hotel , boarding and Lodging			24
25	Traveling expenses including foreign traveling			25
26	Conveyance expenses			26
27	Telephone expenses			27
28	Guest House expenses			28
29	Club expenses			29
30	Festival celebration expenses			30
31	Scholarship			31
32	Gift			32
33	Donation			33
34	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)			
	a	Union excise duty	34a	
	b	Service tax	34b	
	c	VAT/ Sales tax	34c	
	d	Cess	34d	
	e	Any other rate, tax, duty or cess	34e	
	f	Total rates and taxes paid or payable (34a+34b+34c+34d+34e)		34f
35	Audit fee			35
36	Other expenses			36
37	Bad debts			37
38	Provision for bad and doubtful debts			38
39	Other provisions			39
40	Profit before interest, depreciation and taxes [5 – (6 + 7 + 8h + 9 to 14 + 15l + 16e + 17 to 33 + 34f + 35 to 39)]			40
41	Interest			41
42	Depreciation			42
43	Profit before taxes (40-41-42)			43

PROVISIONS FOR TAX AND APPROPRIATIONS	44	Provision for current tax	44	
	45	Provision for Fringe benefit Tax	45	
	46	Provision for Deferred Tax	46	
	47	Profit after tax (43 – 44 – 45 – 46)	47	
	48	Balance brought forward from previous year	48	
	49	Amount available for appropriation (47 + 48)	49	
	50	Transferred to reserves and surplus	50	
	51	Balance carried to balance sheet in partner's account (49 – 50)	51	
NO ACCOUNT CASE	52	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2006-07 in respect of business or profession		
	a	Gross receipts	52a	
	b	Gross profit	52b	
	c	Expenses	52c	
	d	Net profit	52d	

Part A- OI **Other Information** (optional in a case not liable for audit under section 44AB)

OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> mercantile <input type="checkbox"/> cash		
	2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No		
	3	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	3	
	4	Method of valuation of closing stock employed in the previous year		
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	c	Is there any change in stock valuation method (if Yes write 2, and if No write 2)		<input type="checkbox"/>
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d	
	5	Amounts not credited to the profit and loss account, being		
	a	the items falling within the scope of section 28	5a	
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b	
	c	escalation claims accepted during the previous year	5c	
	d	Any other item of income	5d	
	e	Capital receipt, if any	5e	
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f	
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36:-		
	a	Premium paid for insurance against risk of damage or destruction of stocks or store	6a	
	b	Premium paid for insurance on the health of employees	6b	
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.	6c	
	d	Any amount of interest paid in respect of borrowed capital	6d	
	e	Amount of discount on a zero-coupon bond	6e	
	f	Amount of contributions to a recognised provident fund	6f	
	g	Amount of contributions to an approved superannuation fund	6g	
h	Amount of contributions to an approved gratuity	6h		
i	Amount of contributions to any other fund	6i		
j	Amount of bad and doubtful debts	6j		
k	Provision for bad and doubtful debts	6k		
l	Amount transferred to any special reserve	6l		
m	Expenditure for the purposes of promoting family planning amongst employees	6m		

	n	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent credited to the employees account on or before the due date	6n		
	o	Any other disallowance	6o		
	p	Total amount disallowable under section 36 (total of 6a to 6o)			6p
7 Amounts debited to the profit and loss account, to the extent disallowable under section 37					
	a	Expenditure of personal nature;	7a		
	b	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;	7b		
	c	Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c		
	d	Any other penalty or fine;	7d		
	e	Expenditure incurred for any purpose which is an offence or which is prohibited by law;	7e		
	f	Amount of any liability of a contingent nature	7f		
	g	Amount of expenditure in relation to income which does not form part of total income	7g		
	h	Any other amount not allowable under section 37	7h		
	i	Total amount disallowable under section 37 (total of 7a to 7h)			7i
8 A. Amounts debited to the profit and loss account, to the extent disallowable under section 40					
	a	Amount disallowable under section 40 (a)(i), 40(a)(ia) and 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Aa		
	b	Amount paid as securities transaction tax	Ab		
	c	Amount paid as fringe benefit tax	Ac		
	d	Amount of tax or rate levied or assessed on the basis of profits	Ad		
	e	Amount paid as wealth tax	Ae		
	f	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member	Af		
	g	Any other disallowance	Ag		
	h	Total amount disallowable under section 40 (total of Aa to Ag)			8Ah
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			8B
9 Amounts debited to the profit and loss account, to the extent disallowable under section 40A					
	a	Amounts paid to persons specified in section 40A(2)(b)	9a		
	b	Amount in excess of twenty thousand rupees, paid otherwise than by account payee cheque or account payee bank draft	9b		
	c	Provision for payment of gratuity	9c		
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9d		
	e	Any other disallowance	9e		
	f	Total amount disallowable under section 40A			9f
10 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year					
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
	c	Any sum payable to an employee as bonus or commission for services rendered	10c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e		
	f	Any sum payable towards leave encashment	10f		
	g	Total amount allowable under section 43B (total of 10a to 10f)			10g
11 Any amount debited to profit and loss account of the previous year but disallowable under					

	section 43B:-		
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b
	c	Any sum payable to an employee as bonus or commission for services rendered	11c
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e
	f	Any sum payable towards leave encashment	11f
	g	Total amount disallowable under Section 43B(total of 11a to 11f)	11g
12	Amount of credit outstanding in the accounts in respect of		
	a	Union Excise Duty	12a
	b	Service tax	12b
	c	VAT/sales tax	12c
	d	Any other tax	12d
	e	Total amount outstanding (total of 12a to 12d)	12e
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC		13
14	Any amount of profit chargeable to tax under section 41		14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)		15

Part A – QD Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a)	In the case of a trading concern		
	1	Opening stock	1	
	2	Purchase during the previous year	2	
	3	Sales during the previous year	3	
	4	Closing stock	4	
	5	Shortage/ excess, if any	5	
	(b)	In the case of a manufacturing concern		
	6	Raw materials		
		a	Opening stock	6a
		b	Purchases during the previous year	6b
		c	Consumption during the previous year	6c
		d	Sales during the previous year	6d
		e	Closing stock	6e
		f	Yield finished products	6f
		g	Percentage of yield	6g
		h	Shortage/ excess, if any	6h
	7	Finished products/ By-products		
		a	opening stock	7a
		b	purchase during the previous year	7b
		c	quantity manufactured during the previous year	7c
	d	sales during the previous year	7d	
	e	closing stock	7e	
	f	shortage/ excess, if any	7f	

Part B - TI Computation of total income

TOTAL INCOME	1	Income from house property (4c of Schedule-HP) (enter nil if loss)		1
	2	Profits and gains from business or profession		
		i	Profit and gains from business other than speculative business (A37 of Schedule-BP) (enter nil if loss)	2i
		ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	2ii
	iii	Total (2i + 2ii)		2iii

COMPUTATION OF TAX LIABILITY	3	Capital gains			
		a	Short term		
			i Short-term (under section 111A) (A7 of Schedule-CG) (enter nil if loss)	3ai	
			ii Short-term (others) (A8 of Schedule-CG) (enter nil if loss)	3aii	
			iii Total short-term (3ai + 3aii)	3aiii	
		b	Long-term (B6 of Schedule-CG) (enter nil if loss)	3b	
		c	Total capital gains (3aiii + 3b)		3c
	4	Income from other sources			
		a	from sources other than from owning race horses (3 of Schedule OS) (enter nil if loss)	4a	
		b	from owning race horses (4c of Schedule OS) (enter nil if loss)	4b	
		c	Total (a + b)		4c
	5	Total (1 + 2c + 3c +4c)			5
	6	Losses of current year to be set off against 6 (total of 2vii,3vii and 4vii of Schedule CYLA)			6
	7	Balance after set off current year losses (6 – 7)			7
8	Brought forward losses to be set off losses against 6 (total of 2vii, 3vii and 4vii of Schedule BFLA)			8	
9	Gross Total income (6 – 7 – 8) (also 5vii of Schedule BFLA)			9	
10	Deductions under Chapter VI-A (k of Schedule VIA)			10	
11	Total income (10 – 11)			11	
12	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)			12	
13	‘Aggregate income’ (11 + 12)			13	
14	Losses of current year to be carried forward (total of xi of Schedule CFL)			14	

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	Tax payable on total income			
		a	Tax at normal rates	1a	
		b	Tax at special rates (11 of Schedule-SI)	1b	
		c	Tax Payable on Total Income (1a + 1b)		1c
	2	Rebate under section 88E (4 of Schedule-STTR)			2
	3	Balance Tax Payable (1 -2)			3
	4	Surcharge on 3			4
	5	Education Cess on (3 + 4)			5
	6	Gross tax liability (3 + 4 + 5)			6
	7	Tax relief			
	a	Section 90	7a		
	b	Section 91	7b		
	c	Total (7a + 7b)		7c	
8	Net tax liability (6 – 7c)			8	
9	Interest payable				
	a	For default in furnishing the return (section 234A)	9a		
	b	For default in payment of advance tax (section 234B)	9b		
	c	For deferment of advance tax (section 234C)	9c		
	d	Total Interest Payable (9a+9b+9c)		9d	
10	Aggregate liability (8 + 9d)			10	
TAXES PAID	11	Taxes Paid			
		a	Advance Tax (from Schedule-IT)	11a	
		b	TDS (column7 of Schedule-TDS2)	11b	
		c	TCS (column 7 of Schedule-TCS)	11c	
		d	Self Assessment Tax (from Schedule-IT)	11d	
	e	Total Taxes Paid (11a+11b+11c + 11d)		11e	
12	Amount payable (Enter if 10 is greater than 11e, else enter 0)			12	
13	Refund (If 11e is greater than 10, also give the bank account details in Schedule-BA)			13	

	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant		PAN of Tenant (optional)										
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)			2a										
	b	The amount of rent which cannot be realized		2b											
	c	Tax paid to local authorities		2c											
	d	Total (2b + 2c)		2d											
	e	Balance (2a – 2d)			2e										
	f	30% of 2e		2f											
	g	Interest payable on borrowed capital		2g											
	h	Total (2f + 2g)			2h										
	i	Income from house property 2 (2e – 2h)			2i										
3	Address of property 3		Town/ City		State					PIN Code					
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant		PAN of Tenant (optional)										
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)			3a										
	b	The amount of rent which cannot be realized		3b											
	c	Tax paid to local authorities		3c											
	d	Total (3b + 3c)		3d											
	e	Balance (3a – 3d)			3e										
	f	30% of 3e		3f											
	g	Interest payable on borrowed capital		3g											
	h	Total (3f + 3g)			3h										
	i	Income from house property 3 (3e – 3h)			3i										
4	Income under the head "Income from house property"														
	a	Rent of earlier years realized under section 25A/AA			4a										
	b	Arrears of rent received during the year under section 25B after deducting 30%			4b										
	c	Total (4a + 4b + 1i + 2i + 3i)			4c										

Schedule BP Computation of income from business or profession

INCOME FROM BUSINESS OR PROFESSION	A From business or profession other than speculative business														
	1	Profit before tax as per profit and loss account (item 43 or item 52d of Part A-P&L)			1										
	2	Net profit or loss from speculative business included in 1		2											
	3	Income/ receipts credited to profit and loss account considered under other heads of income		3											
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/44D/44DA Chapter-XII-G/ First Schedule of Income-tax Act			4										
	5	Income credited to Profit and Loss account (included in 1) which is exempt													
		a	share of income from firm(s)		5a										
		b	Share of income from AOP/ BOI		5b										
		c	Any other exempt income		5c										
		d	Total exempt income		5d										
	6	Balance (1– 2 – 3 – 4 – 5d)			6										
	7	Expenses debited to profit and loss account considered under other heads of income		7											
	8	Expenses debited to profit and loss account which relate to exempt income		8											
	9	Total (7 + 8)		9											
	10	Adjusted profit or loss (6+9)			10										
	11	Depreciation debited to profit and loss account included in 9			11										
	12	Depreciation allowable under Income-tax Act													
		i	Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)		12i										
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation and enter)		12ii											
	iii	Total (12i + 12ii)		12iii											
13	Profit or loss after adjustment for depreciation (10 +11 - 12iii)			13											
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)		14												

	15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)	15		
	16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ah of Part-OI)	16		
	17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)	17		
	18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of Part-OI)	18		
	19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19		
	20	Deemed income under section 41	20		
	21	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA	21		
	22	Any other item or items of addition under section 28 to 44DA	22		
	23	Any other income not included in profit and loss account/any other expense not allowable	23		
	24	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)	24		
	25	Deduction allowable under section 32(1)(iii)	25		
	26	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4) of Schedule ESR)	26		
	27	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8Bof Part-OI)	27		
	28	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)	28		
	29	Deduction under section 35AC			
		a	Amount, if any, debited to profit and loss account	29a	
		b	Amount allowable as deduction	29b	
		c	Excess amount allowable as deduction (29b – 29a)	29c	
	30	Any other amount allowable as deduction	30		
	31	Total (25 + 26 + 27+28 +29c +30)	31		
	32	Income (13 + 24 – 31)	32		
	33	Profits and gains of business or profession deemed to be under -			
		i	Section 44AD	33i	
		ii	Section 44AE	33ii	
		iii	Section 44AF	33iii	
		iv	Section 44B	33iv	
		v	Section 44BB	33v	
		vi	Section 44BBA	33vi	
		vii	Section 44BBB	33vii	
		viii	Section 44D	33viii	
		ix	Section 44DA	33ix	
		x	Chapter-XII-G	33x	
		xi	First Schedule of Income-tax Act	33xi	
		xii	Total (33i to 33xi)	33xii	
	34	Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33x)	34		
	35	Deductions under section-			
		i	10A (6 of Schedule-10A)	35i	
		ii	10AA (d of Schedule-10AA)	35ii	
		iii	10B (f of Schedule-10B)	35iii	
		iv	10BA (f of Schedule-10BA)	35iv	
		v	Total (35i + 35ii +35iii + 35iv)	35v	
	36	Net profit or loss from business or profession other than speculative business (34 – 35v)	36		
	37	Net Profit or loss from business or profession after applying rule 7A, 7B or 7C	A37		
B	Computation of income from speculative business				
	38	Net profit or loss from speculative business as per profit or loss account	38		
	39	Additions in accordance with section 28 to 44DA	39		

	40	Deductions in accordance with section 28 to 44DA	40	
	41	Profit or loss from speculative business (38+39-40)	B41	
C		Income chargeable under the head 'Profits and gains' (A37+B41)	C	

Schedule DPM Depreciation on Plant and Machinery

1	Block of assets	Plant and machinery						
		15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
2	Rate (%)							
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15)							
17	Written down value on the last day of previous year* (6+ 9 -14)							

Schedule DOA Depreciation on other assets

1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
		5	10	100	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)	(vi)
2	Rate (%)						
3	Written down value on the first day of previous year						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation* (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15)						
17	Written down value on the last day of previous year* (6+ 9 -14)						

Schedule DEP Summary of depreciation on assets

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery		
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a	
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c	
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d	
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e	
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f	
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g	
	h	Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)		1h
	2	Building		
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a	
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b	
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
	d	Total depreciation on building		2d
3	Furniture and fittings (Schedule DOA- 14 iv)		3	
4	Intangible assets (Schedule DOA- 14 v)		4	
5	Ships (Schedule DOA- 14 vi)		5	
6	Total depreciation (1h+2d+3+4+5)		6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery		
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a	
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b	
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c	
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d	
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e	
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f	
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g	
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)		1h
	2	Building		
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a	
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b	
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c	
	d	Total (2a + 2b + 2c)		2d
3	Furniture and fittings (Schedule DOA- 16iv)		3	
4	Intangible assets (Schedule DOA- 16v)		4	
5	Ships (Schedule DOA- 16vi)		5	
6	Total (1h+2d+3+4+5)		6	

Schedule ESR Deduction under section 35

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			

iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

Schedule CG Capital Gains

CAPITAL GAINS	A Short-term capital gain				
	1	From slump sale			
		a	Full value of consideration	1a	
		b	Net worth of the under taking or division	1b	
		c	Short term capital gains from slump sale	1c	
		d	Deduction under sections 54B/54D/54EC/54G/54GA	1d	
		e	Net short term capital gains from slump sale (1c – 1d)		1e
		2	From assets in case of non-resident to which first proviso to section 48 applicable		2
		3	From other assets		
		a	Full value of consideration	3a	
		b	Deductions under section 48		
			i	Cost of acquisition	bi
			ii	Cost of Improvement	bii
			iii	Expenditure on transfer	biii
			iv	Total (i + ii + iii)	biv
		c	Balance (3a – biv)		3c
		d	Loss, if any, to be ignored under section 94(7) or 94(8)		3d
		e	Exemption under section 54B/54D/54EC/54G/54GA		3e
		f	Short-term capital gain (3c – 3d – 3e)		3f
		4	Deemed short capital gain on depreciable assets (6 of Schedule-DCG)		4
		5	Amount deemed to be short term capital gains under sections 54B/54D/54EC/54ED/54G/54GA		5
		6	Total short term capital gain (1e + 2 +3e +4 +5)		6
		7	Short term capital gain under section 111A included in 6		7
		8	Short term capital gain other than referred to in section 111A (6 – 7)		A8
		B Long term capital gain			
		1	From slump sale		
			a	Full value of consideration	1a
			b	Net worth of the under taking or division	1b
		c	Long term capital gains from slump sale	1c	
		d	Deduction under sections 54B/54D/54EC/54G/54GA	1d	
		e	Net long term capital gain from slump sale (1c – 1d)		
	2	Asset in case of non-resident to which first proviso to section 48 applicable		2	
	3	Other assets for which option under proviso to section 112(1) not exercised			
		a	Full value of consideration	3a	
		b	Deductions under section 48		
			i	Cost of acquisition after indexation	
			ii	Cost of improvement after indexation	
			iii	Expenditure on transfer	
			iv	Total (bi + bii +biii)	
		c	Balance (3a – biv)		
		d	Deduction under sections 54B/54D/54EC/54G/54GA		
		e	Net balance (3c – 3d)		
				3e	
	4	Other assets for which option under proviso to section 112(1) exercised			
		a	Full value of consideration	4a	
		b	Deductions under section 48		
			i	Cost of acquisition without indexation	
			ii	Cost of improvement without indexation	
			iii	Expenditure on transfer	
			iv	Total (bi + bii +biii)	
		c	Balance (4a – biv)		
		d	Deduction under sections 54B/54D/54EC/54G/54GA		
		e	Net balance		
				4e	
	5	Amount deemed to be long term capital gains under sections 54B/54D/54EC/54ED/54G/54GA		5	

	6	Total long term capital gain (1e + 2 + 3e + 4e + 5)				B6
C	Income chargeable under the head "CAPITAL GAINS" (A8 + B6)					C
D	Information about accrual/receipt of capital gain					
		Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
	1	Long-term				
	2	Short-term				

Schedule OS Income from other sources

OTHER SOURCES	1	Income other than from owning race horse(s):-				
		a	Dividends, Gross	1a		
		b	Interest, Gross	1b		
		c	Rental income from machinery, plants, buildings,	1c		
		d	Others, Gross	1d		
		e	Total (1a + 1b + 1c + 1d)		1e	
		f	Deductions under section 57:-			
			i	Expenses	fi	
			ii	Depreciation	fii	
			iii	Total	fiii	
		g	Balance (1e - fiii)		1g	
		2	Winnings from lotteries, crossword puzzles, races, etc.			2
		3	Income from other sources (other than from owning race horses) (1g + 2)			3
	4	Income from owning and maintaining race horses				
		a	Receipts	4a		
		b	Deductions under section 57 in relation to (4)	4b		
		c	Balance (2a - 2b)		4c	
	5	Income chargeable under the head "Income from other sources" (1g + 2 + 3 + 4c)			5	

Schedule CYLA Details of Income after set-off of current years losses

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off		Business Loss (other than speculation loss) of the current year set off		Other sources loss (other than loss from race horses) of the current year set off		Current year's Income remaining after set off
				Total loss (4c of Schedule - HP)		Total loss (A37 of Schedule- BP)		Total loss (3 of Schedule- OS)		
				1	2	3	4	5=1-2-3-4		
	i	House property								
	ii	Business(including speculation profit)								
	iii	Short-term capital gain								
	iv	Long term capital gain								
	v	Other sources (including profit from owning race horses)								
	vi	Total loss set-off								
	vii	Loss remaining after set-off								

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off					
								1	2	3	4	5
									i	House property		
	ii	Business (including speculation profit)										
	iii	Short-term capital gain										
	iv	Long-term capital gain										
	v	Other sources (including profit from owning race horses)										
	vi	Total										
	vii	Total (i5 + ii5 + iii5 + iv5+ v5)										

Schedule CFL Details of Losses to be carried forward to future Years

CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (other than loss from race horses)	Other sources loss (from owning race horses)	
	i	1999-00									
	ii	2000-01									
	iii	2001-02									
	iv	2002-03									
	v	2003-04									
	vi	2004-05									
	vii	2005-06									
	viii	2006-07									
	ix	Total of earlier year losses									
	x	Adjustment of above losses in Schedule BFLA									
	xi	2007-08 (Current year losses)									
	xii	Total loss Carried Forward to future years									

Schedule 10A Deduction under section 10A

DEDUCTION U/S 10A	1	Deduction in respect of units located in Software Technology Park				
	a	Undertaking No.1	1a			
	b	Undertaking No.2	1b			
	c	Undertaking No.3	1c			
	d	Undertaking No.4	1d			
	e	Undertaking No.5	1e			
	f	Total (1a + 1b+ 1c + 1d + 1e)				1f
	2	Deductions in respect of units located in Electronic Hardware Technology Park				
	a	Undertaking No.1	2a			
	b	Undertaking No.2	2b			
	c	Undertaking No.3	2c			
	d	Total (2a + 2b+ 2c)				2d
	3	Deductions in respect of units located in Free Trade Zone				
	a	Undertaking No.1	3a			
	b	Undertaking No.2	3b			
	c	Undertaking No.3	3c			
	d	Total (3a + 3b+ 3c)				3d
	4	Deductions in respect of units located in Export Processing Zone				
	a	Undertaking No.1	4a			
	b	Undertaking No.2	4b			
	c	Undertaking No.3	4c			
	d	Total (4a + 4b+ 4c)				4d
5	Deductions in respect of units located in Special Economic Zone					
a	Undertaking No.1	5a				
b	Undertaking No.2	5b				
c	Undertaking No.3	5c				
d	Total (5a + 5b+ 5c)				5d	
6	Total deduction under section 10A (1f + 2d + 3d + 4d + 5d)				6	

Schedule 10AA Deduction under section 10AA

DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Total (a + b + c)			d

Schedule 10B Deduction under section 10B

DEDUCTION U/S 10B		Deduction in respect of hundred percent Export Oriented units			
a	Undertaking No.1	a			
b	Undertaking No.2	b			
c	Undertaking No.3	c			
d	Undertaking No.4	d			
e	Undertaking No.5	e			
f	Total (a + b + c + d + e)	f			

Schedule 10BA Deduction under section 10BA

DEDUCTION U/S 10BA		Deduction in respect of exports of handmade wooden articles			
a	Undertaking No.1	a			
b	Undertaking No.2	b			
c	Undertaking No.3	c			
d	Undertaking No.4	d			
e	Undertaking No.5	e			
f	Total (a + b + c + d + e)	f			

Schedule 80G Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS		A Donations entitled for 100% deduction			
		Name and address of donee			Amount of donation
	i			Ai	
	ii			Aii	
	iii			Aiii	
	iv			Aiv	
	v			Av	
	vi	Total		Avi	
DETAILS OF DONATIONS		B Donations entitled for 50% deduction where donee not required to be approved under section 80G(5) (vi)			
		Name and address of donee			Amount of donation
	i			Bi	
	ii			Bii	
	iii			Biii	
	iv			Biv	
	v			Bv	
	vi	Total		Bvi	
DETAILS OF DONATIONS		C Donations entitled for 50% deduction where donee is required to be approved under section 80G(5) (vi)			
		Name and address of donee	PAN of donee		Amount of donation
	i			Ci	
	ii			Cii	
	iii			Ciii	
	iv			Civ	
	v			Cv	
	vi	Total		Cvi	
D	Total donations (Avi + Bvi + Cvi)			D	

Schedule 80-IA Deductions under section 80-IA

DEDUCTION U/S 80-IA		Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]			
a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a			
b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b			
c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	c			
d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d			
e	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant]	e			
f	Total deductions under section 80-IA (a + b + c + d)	f			

Schedule 80-IB		Deductions under section 80-IB	
DEDUCTION U/S 80-IB	a	Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b
	c	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	c
	d	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d
	e	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	e
	f	Deduction in the case of convention centre [Section 80-IB(7B)]	f
	g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g
	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h
	i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i
	j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j
	k	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k
	l	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	l
m	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	m	
n	Total deduction under section 80-IB (Total of a to m)		n

Schedule 80-IC		Deductions under section 80-IC		
DEDUCTION U/S 80-IC	1	Deduction in respect of industrial undertaking located in Sikkim	1	
	2	Deduction in respect of industrial undertaking located in Himachal Pradesh	2	
	3	Deduction in respect of industrial undertaking located in Uttaranchal	3	
	4	Deduction in respect of industrial undertaking located in North-East		
	a	Assam		4a
	b	Arunachal Pradesh		4b
	c	Manipur		4c
	d	Mizoram		4d
	e	Meghalaya		4e
	f	Nagaland		4f
g	Tripura	4g		
h	Total of deduction for undertakings located in North-east (Total of 4a to 4g)		4h	
5	Total deduction under section 80-IC (1 + 2 + 3 + 4h)		5	

Schedule VI-A		Deductions under Chapter VI-A		
TOTAL DEDUCTIONS	a	80G	f	80IB (n of Schedule 80-IB)
	b	80GGA	g	80IC (5 of Schedule 80-IC)
	c	80GGC	h	80JJA
	d	80IA (f of Schedule 80-IA)	i	80LA
	e	80IAB	j	80P
	k	Total deductions under Chapter VI-A (Total of a to j)		

Schedule STTC Rebate under section 88E

STT REBATE	1	Income arising from transactions chargeable to Securities Transaction Tax (STT) chargeable under the head "Profit from business or profession and included in the gross total income"		
		i	being from non speculative business included in A34 of Schedule BP	i i
		ii	Being from speculative business included in B38 of Schedule BP	iii
		iii	Total	i iii
	2	Tax payable on (1)(iii) above on average rate of tax		2
3	STT paid during the year on the transactions chargeable to STT which have been entered into in the course of business during the year		3	
4	Rebate under section 88E, lower of (2) and (3)		4	

Schedule SI Income chargeable to Income tax at special rates IB [Please see instruction Number-9(iii) for section code and rate of tax]

SPECIAL RATE	SI No	Section code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii	SI No	Section code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii
	1			<input type="checkbox"/>				6		<input type="checkbox"/>		
2			<input type="checkbox"/>				7		<input type="checkbox"/>			
3			<input type="checkbox"/>				8		<input type="checkbox"/>			
4			<input type="checkbox"/>				9		<input type="checkbox"/>			
5			<input type="checkbox"/>				10		<input type="checkbox"/>			
11	Total (1ii to 10 ii)											

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1
	2	Dividend income	2
	3	Long-term capital gains on which Securities Transaction Tax is paid	3
	4	Net Agriculture income (other than income to be excluded under rule 7, 7A, 7B or 8)	4
	5	Share in the profit of firm/AOP etc.	5
	6	Others	6
	7	Total (1+2+3+4+5+6)	7

Schedule FBI Information regarding calculation of value of fringe benefits

Fringe benefit information	1	Are you having employees based both in and outside India? If yes write 1, and if no write 2		<input type="checkbox"/>
	2	If answer to '1' is yes, are you maintaining separate books of account for Indian and foreign operations? If yes write 1, and if no write 2		<input type="checkbox"/>
	3	Total number of employees		
		a	Number of employees in India	3a
		b	Number of employees outside India	3b
	c	Total number of employees	3c	

Schedule FB Computation of value of fringe benefits

VALUE OF FRINGE BENEFITS	Sl. No.	Nature of expenditure	Amount/value of expenditure*	Percent -age	Value of fringe benefits iv= ii x iii ÷ 100
		i	ii	iii	iv
1		Free or concessional tickets provided for private journeys of employees or their family members (the value in column ii shall be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee)	i ii	100	i iv
2		Contribution to an approved superannuation fund for employees (in excess of one lakh rupees in respect of each employee)	2ii	100	2iv
3		Entertainment	3ii	20	3iv
4	a	Hospitality in the business other than business referred to in 4b or 4c or 4d	a ii	20	a iv
	b	Hospitality in the business of hotel	b ii	5	b iv
	c	Hospitality in the business of carriage of passengers or goods by aircraft	c ii	5	c iv
	d	Hospitality in the business of carriage of passengers or goods by ship	d ii	5	d iv

5	Conference (other than fee for participation by the employees in any conference)	5ii		20		5iv
6	Sales promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB(2)(D))	6ii		20		6iv
7	Employees welfare	7ii		20		7iv
8	a Conveyance, in the business other than the business referred to in 8b or 8c or 8d	aii		20		aiv
	b Conveyance, in business of construction	bii		5		biv
	c Conveyance in the business of manufacture or production of pharmaceuticals	cii		5		civ
	d Conveyance in the business of manufacture or production of computer software	dii		5		div
9	a Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9b or 9c or 9d or 9e	aii		20		aiv
	b Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals	bii		5		biv
	c Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software	cii		5		civ
	d Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft	dii		5		div
	e Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	eii		5		eiv
10	a Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	aii		20		aiv
	b Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	bii		5		biv
11	Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by aircraft	11ii		20		11iv
12	Use of telephone (including mobile phone) other than expenditure on leased telephone lines	12ii		20		12iv
13	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes	13ii		20		13iv
14	Festival celebrations	14ii		50		14iv
15	Use of health club and similar facilities	15ii		50		15iv
16	Use of any other club facilities	16ii		50		16iv
17	Gifts	17ii		50		17iv
18	Scholarships	18ii		50		18iv
19	Tour and Travel (including foreign travel)	19ii		5		19iv
20	Value of fringe benefits (total of Column iv)					20iv
21	If answer to '1' of Schedule-FBI is no, value of fringe benefits (same as 20iv)					21iv
22	If answer to '2' of Schedule-FBI is yes, value of fringe benefits (same as 20iv)					22iv
23	If answer to '2' of Schedule-FBI is no, value of fringe benefits (20iv x 3a of Schedule-FBI ÷ 3c of Schedule-FBI)					23iv
24	value of fringe benefits(21iv or 22iv or 23iv as the case may be)					24iv

NOTE ▶ *If answer to '2' of Schedule-FBI is yes, enter the figures in 1ii to 19ii on the basis of books of account maintained for Indian operation.

Schedule IT Details of Advance Tax and Self Assessment Tax Payments of Income-tax

TAX PAYMENTS	Sl No	Name of Bank & Branch	BSR Code				Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				Amount (Rs)
	i											
	ii											
	iii											
	iv											
	v											

NOTE ▶ Enter the totals of Advance tax and Self Assessment tax in Sl No. 11a & 11d of PartB-TTI

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deposited	Amount out of (6) claimed for this year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
i							
ii							
iii							
NOTE ▶ Please enter total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 11(b) of PartB-TTI							

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deposited	Amount out of (6) to be allowed as credit during the year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
i							
ii							
NOTE ▶ Enter the total of column (7) in Sl No. 11c of PartB-TTI							

Schedule FBT Details of payment of Fringe Benefit Tax

TAX PAYMENTS	Sl No	Name of Bank & Branch	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	i					
ii						
iii						
iv						
v						
NOTE ▶ Enter the total of v in 8a and 8b of PART-C						